

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No.464/2017 in
O.A. No. 1056/2012**

New Delhi, this the 23rd day of September, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ramesh Chander .. Petitioner

(By Advocate : Shri Sushant Sharma for Shri Manish Garg)

Versus

1. Shri Rajiv Mehrishi
Secretary (UT)
Ministry of Home Affairs
Union of India
North Block, New Delhi.
2. Shri Praveen Kumar Srivastava
Joint Secretary (UT)
Ministry of Home Affairs
Union of India
North Block, New Delhi.

..Respondents

(By Advocate : Shri Gyanendra Singh)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman

The applicant filed O.A. No.1056/2012, feeling aggrieved by the denial of promotion to the Selection Grade and JAG-II. The O.A. was disposed of on 12.08.2016, directing that the respondents shall confirm

the applicant in the Selection Grade w.e.f. 01.07.2004 and to promote him to JAG-II w.e.f. 01.07.2009. This was based upon the Notifications dated 23.11.2011 and 29.02.2012, issued in respect of his juniors.

2. This Contempt Petition is filed alleging that the respondents did not implement the orders passed in the O.A.

3. Respondents filed counter affidavit and additional affidavits. It is stated that the applicant was confirmed in the Selection Grade w.e.f. 01.07.2004, through order dated 31.01.2018; and through a Notification dated 05.09.2019, the applicant was promoted to JAG-II w.e.f. 01.07.2009.

4. We heard Shri Sushant Sharma, proxy for Shri Manish Garg, learned counsel for the applicant and Shri Gyanendra Singh, learned counsel for the respondents.

5. The applicant does not dispute that he was confirmed in Selection Grade vide order dated 31.01.2018 and was promoted to JAG-II vide Notification dated 05.09.2019. Though it is stated that the applicant is yet to be extended the consequential benefits, we are of

the view that, as of now, that cannot be treated as a contempt.

6. We, therefore, close the Contempt Petition. It is, however, made clear that in case the applicant is not extended the consequential benefits, it shall be open to him to move this Tribunal. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/